

demolishing encroachments on Government land; and

(b) if so, the details thereof?]

निर्माण और आवास मंत्रो (श्री के०
रघुरमैया) : (क) जी नहीं
(ख) प्रश्न ही नहीं उठता,

[THE MINISTER OF WORKS AND HOUSING (SHRI K. RAGHURA-MAIAH)

: (a) No Sir.

(b) Does not arise.]

PAPERS LAID ON THE TABLE

I. Uttar Pradesh Urban Planning and Development (Amendment) Ordinance, 1975 and related papers

II. Uttar Pradesh Ceiling on Property (Temporary Restrictions on Transfer) Amendment Ordinance, 1975 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Ordinances, under clause (2) of article 213 of the Constitution, read with sub-clause (iii) of clause (c) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh :—

I. The Uttar Pradesh Urban Planning and Development (Amendment) Ordinance, 1975, (U.P. Ordinance No. 27 of 1975) promulgated by the Governor of Uttar Pradesh on the 3rd October, 1975, together with a memorandum (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the said Ordinance. [Placed in Library. See No. LT—10169/76].

II. The Uttar Pradesh Ceiling on Property (Temporary Restrictions on Transfer) Amendment Ordinance, 1975, (U.P. Ordinance No. 39 of 1975) promulgated by the Governor of Uttar Pradesh on the 29th December, 1975 together with a memorandum (in Eng-

t[] English translation.

lish and Hindi) explaining the circumstances which necessitated immediate legislation by the said Ordinance.

[Placed in the Library. See No. LT-10070/76].

Delhi Development (Miscellaneous) Amendment Rules, 1975

SHRI H. K. L. BHAGAT : Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Works and Housing Notification G.S.R. No. 2622, dated the 1st November, 1975, publishing the Delhi Development (Miscellaneous) Amendment Rules, 1975, under section 58 of the Delhi Development Act, 1957. [Placed in the Library. See No. LT-10137/76].

I. Uttar Pradesh Kshettar Samitis and Zila Parishads (Amendment) Ordinance, 1975 and related papers

II. Uttar Pradesh Sugarcane Growers Deposits in the Uttar Pradesh Co-operative Bank Limited (Trust for unclaimed Deposits) Ordinance, 1975 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Ordinances, under clause (2) of article 213 of the Constitution read with sub-clause (iii) of clause (c) of the Proclamation dated the 30th November, 1975, issued by the President in relation to the State of Uttar Pradesh :—

(i) The Uttar Pradesh Kshettar Samitis and Zila Parishads (Amendment) Ordinance, 1975, (Uttar Pradesh Ordinance No. 29 of 1975) promulgated by the Governor of Uttar Pradesh on the 4th October, 1975, together with a memorandum (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the said Ordinance.

(ii) The Uttar Pradesh Sugarcane Growers Deposits in the Uttar Pradesh Co-operative Bank Limited (Trust for Unclaimed Deposits) Ordinance, 1975, (U.P. Ordinance No. 36 of 1975) promulgated by the Governor of Uttar Pradesh on the 24th November, 1975,